

**PRINCIPAL BENCH, NEW DELHI**  
**ORIGINAL APPLICATION NO. 458 OF 2025**

**IN THE MATTER OF:**

**BALRAJ**

**.....APPLICANT**

**VERSUS**

**STATE OF U.P. & ORS**

**.... RESPONDENT(S)**

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**THROUGH COUNSEL**

A handwritten signature in blue ink, appearing to read 'Bpsjadon', with a horizontal line extending to the right from the end of the signature.

BHANWAR PAL SINGH JADON  
STANDING COUNSEL FOR THE STATE OF U.P.

[EMAIL-bhanwar09jadon@gmail.com](mailto:bhanwar09jadon@gmail.com)

PHONE NO.-7838248353

Date: 19.02.2026

Place: NOIDA

PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 458 OF 2025



IN THE MATTER OF:

This affidavit/document is noted  
at Sl. No.. 35. Register No.. 05

BALRAJ

.....APPLICANT

VERSUS

STATE OF U.P. & ORS

.... RESPONDENT(S)

NOTARY

BRIEF REPLY BY DISTRICT MAGISTRATE, MUZAFFARNAGAR,  
UTTAR PRADESH, IN COMPLIANCE OF ORDER DATED 06.01.2026  
PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL

NOTARY

I, Umesh Mishra, aged about 53 years, S/o Shri M.P. Mishra, posted as District Magistrate, Muzaffarnagar, Uttar Pradesh do hereby solemnly affirm and state as under:

NOTARY

1. That I, the Deponent in the above captioned matter, am fully conversant with the facts of the case and am competent and authorized to swear the present reply.

NOTARY

PRERNA TYAGI  
NOTARY  
MUZAFFARNAGAR

16 FEB 2026

जिलाधिकारी  
मुजफ्फरनगर

2. That I state that the contents of this reply have been drafted by my counsel on my instructions, and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

3. That, the Hon'ble Tribunal vide order dated 06.01.2026 issued the following directions:

"...1. As per office report, notice could not be served on respondent no. 4. Notice is ordered to be served on respondent no. 4 through the District Magistrate, Muzaffarnagar and for this purpose, notice issued to respondent no. 4 may be sent to the District Magistrate, Muzaffarnagar for getting the service of the notice effected on respondent no. 4 and sending his report to this Tribunal within two weeks.

7. List on 20.02.2026 for further consideration.

8. A copy of this order may be sent by email to the District Magistrate, Muzaffarnagar for requisite compliance. ..."

**REPLY IS AS FOLLOWS**

**SERVICE OF NOTICE ON RESPONDENT NO. 4**

4. That, as per the directions of the Hon'ble Tribunal, the deponent vide letter no. 1274/O.A.458/Balraj/UPPCB/MZR/2026 dated 29.01.2026 served the notice upon Respondent No. 4- M/s Muzashi Recycler Pvt. Ltd. The

PRERNA TYAGI  
NOTARY  
MUZAFFARNAGAR

16 FEB 2026

जिलाधिकारी  
मजफ्फरनगर



notice was physically received by authorised representative **Sh. Firoz s/o Sh. Yusuf Ansari** on **30.01.2026**.

A copy of physical receiving dated **30.01.2026** on the letter dated **29.01.2026** is annexed herewith and marked as **Annexure-1**.

5. That the deponent, in faithful compliance with the directions of the Hon'ble Tribunal, is filing the present affidavit and remains duty-bound to ensure compliance with the directions in their true letter and spirit.

6. Hence, this brief reply is respectfully submitted for kind perusal of this Hon'ble Tribunal.

7. That everything stated above is true and correct to my knowledge, derived from official records, and nothing material has been concealed therefrom.



Handwritten signature and date **16-2-26** above the printed name **DEPONENT** and location **मुजफ्फरनगर**.

**VERIFICATION**

Verified at **Muzaffarnagar** on this 16<sup>th</sup> day of February 2026, the contents of the above affidavit from paragraphs 1 to 7 are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

**PRERNA TYAGI**  
NOTARY  
MUZAFFARNAGAR

**16 FEB 2026**

Handwritten signature **Umshashba s/m. Prashba** and a partially legible notary verification text.

Handwritten signature above the printed name **DEPONENT** and location **मुजफ्फरनगर**.

Handwritten notes: **Identified by do**, **शहतामि do**, **शहतामि do (3/1/26)**, **12/26 3 11**

कार्यालय जिलाधिकारी, मुजफ्फरनगर।

पत्रांक : 1274/O.A.No.458/Balraj/UPPCB/MZR/2026 दिनांक : 29.01.2026

M/s Muzashi Recycler Pvt. Ltd.  
Village Hussainpur Bopara, Industrial Area Begraipur  
Muzaffarnagar-251203, U.P.

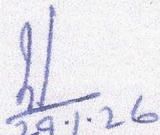
विषय : Service of Notice dated 31.10.2025 to Respondent No. 4 (As per Notice Copy enclosed) in O.A. No. 458/2025 titled "Balraj Vs State of Uttar Pradesh & Ors."-reg.

उपरोक्त विषयक मा0 एन0जी0टी0 द्वारा अपने आदेश दिनांक 14.10.2025 एवं 06.01.2026 द्वारा अधोहस्ताक्षरी को मा0 एन0जी0टी0 का नोटिस दिनांक 31.10.2025 आपके उद्योग को Serve किये जाने हेतु आदेशित किया गया है। मा0 एन0जी0टी0 द्वारा दिये गये आदेशों के अनुपालन में नोटिस की प्रति मय संलग्नकों सहित आपको प्रेषित की जा रही है।

अतः आपको निर्देशित किया जाता है कि मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 06.01.2026 के अनुपालन में अपना Response मा0 एन0जी0टी0 के समक्ष समयान्तर्गत प्रस्तुत किया जाना सुनिश्चित करें।

संलग्नक—

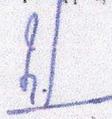
1. नोटिस की प्रति।
2. मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 14.10.2025 एवं 06.01.2026 की प्रति।
3. शिकायती पत्र की प्रति संलग्नकों सहित।

  
29.1.26  
(उमेश मिश्रा)  
जिलाधिकारी  
मुजफ्फरनगर।

प्रतिलिपि—

- 1- कन्सल्टेंट जुडिशियल, नेशनल ग्रीन ट्रिब्यूनल, नई दिल्ली को सूचनार्थ प्रेषित।
- 2- सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ प्रेषित।
- 3- क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को प्रकरण के सम्बन्ध में अग्रिम आवश्यक कार्यवाही हेतु प्रेषित।

मा0 एन0जी0टी0 द्वारा जारी नोटिस दिनांक 31.10.2025 को प्राप्त किया गया है।  
मा0 एन0जी0टी0 द्वारा पारित आदेश दिनांक 06.01.2026 के अनुपालन में प्रेषित किया गया है।

  
जिलाधिकारी  
मुजफ्फरनगर।

For Muzashi Recyclers Pvt. Ltd.

Auth. Sign.

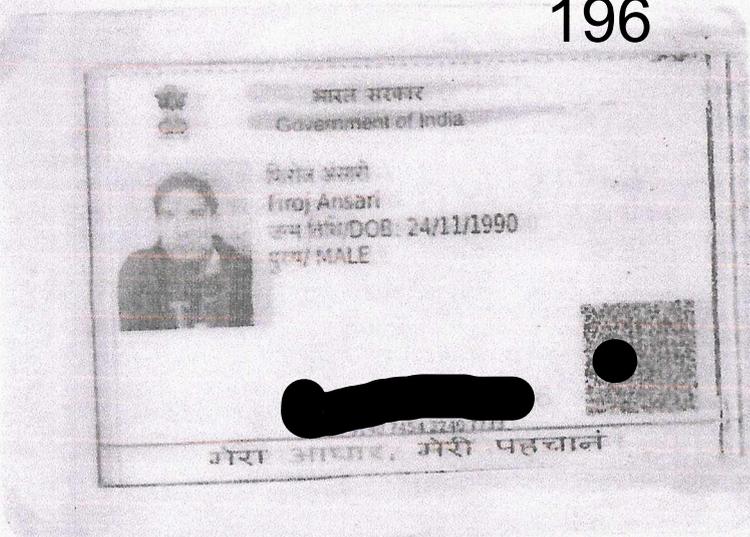
9560/244/17

30/01/2026

मिश्रा

भारत सरकार  
Government of India

फिरोज अंसारी  
Firoj Ansari  
जन्म तिथि/DOB: 24/11/1990  
पुल्ल/MALE



मेरा आधार, मेरी पहचान

फिरोज

भारत सरकार  
Unique Identification Authority of India

पति:  
असल: युसुफ अंसारी, ठाठेरान, शाहपुर, मुजफ्फरनगर,  
पिन कोड: 251318

Address:  
S/O. Yusuf Ansari, thatheran, Shahpur,  
Muzaffarnagar,  
Uttar Pradesh - 251318

